

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

\*\*\*\*

O.A.1404/95.

Dt. of Decision : 17-11-95.

K. Sadananda Rao

.. Applicant.

Vs.

1. The Chief Personnel Officer,  
SC Rly, Rail Nilayam,  
Secunderabad.
2. The Sr.Divl.Personnel Officer,  
SC Rly, Vijayawada.
3. The Divl. Rly. Manager,  
SC Rly, Vijayawada.
4. The Divl.Safety Officer,  
SC Rly, Vijayawada.

.. Respondents.

Counsel for the Applicant : Mr. P. Krishna Reddy

Counsel for the Respondents : Mr. G.S. Sanghi, Addl.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

96 17.11.85

## Judgement

( As per Hon. Mr. Justice V. Neeladri Rao, V.C. )

Heard Ms. Babita for Mr. P. Krishna Reddy, learned counsel for the applicant and Sri G.S. Sanghi, learned counsel for the respondents.

2. This OA is filed praying for setting aside the order of removal No.8/P.5/VI/86/14 dated 1-7-87, passed by R-4 and to direct the respondents to pay immediately the pensionary benefits due to the applicant including PF and the Group Insurance Scheme amount.

3. It is alleged in para 4 of the reply statement that arrangement was made for payment of Rs.2730/- towards PF and Rs.230.80 towards GIS for payment through accounts on 24-8-87 and 15-12-1987 respectively. But it is stated for the applicant that he had not received those amounts.

4. While condoning delay in filing this OA as per the order in the MA.880/94 we observed that in the circumstances herein this is a matter for remitting to the General Manager to deal with the same in exercise of his power of revision, for consideration only in regard to modification for punishment. <sup>and if</sup> If the General Manager, South Central Railway, feels it a case of modification of the punishment, he is free to indicate the date from which the pension can be allowed, for he already attained the age of superannuation on 31-8-1987. In case of modification of the punishment, it is needless to say that the applicant will be entitled to the pensionary benefits of course without interest.

5. R-3 has to verify as to whether the amount of Rs.2730/- towards PF and Rs.230.80 towards GIS were actually paid to



the applicant or not and if they are not paid, the same have to be paid by 31-12-1995, failing which the same will carry interest from 1-1-1996.

6. The OA is ordered accordingly. No costs.//

*RR*  
 (R. Rangarajan)  
 Member (Admn.)

*VNR*  
 (V. Neeladri Rao)  
 Vice Chairman

Dated : November 17, 95  
 Dictated in Open Court

*ANR*  
 DEPUTY REGISTRAR (S) 280

sk

TO

1. The Chief Personnel Officer, South central Railway, Railnilayam, Secunderabad.
2. The Senior Divisional Personnel Officer, South Central Railway, Vijayawada.
3. The Divisional Railway Manager, South Central Railway, Vijayawada.
4. The Divisional Safety Officer, South Central Railway, Vijayawada.
5. One copy to ?r.P.Krishna Reddy, Advocate, CAT, Hyderabad.
6. One copy to Mr.G.S.Sanghi, SC for Railways, CAT, Hyderabad.
7. One spare copy.

YLKR

*PLR 5/1/95*

*True copy*

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI,  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 17 - 11 - 1995

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 01 (No 4) / 6A 1404/95  
T.A.No. (W.P.No. \_\_\_\_\_)

Admitted and Interim directions  
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

*Signature*  
NO Spare Copy

p.v.m.

